

**Central Administrative Tribunal
Principal Bench**

**C.P. 309/2015
In
O.A. 3301 of 2012**

New Delhi this the 01st day of December, 2016

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Sh. K.N. Shrivastava, Member (A)**

Shri Rajinder Prasad (T.No. 7371)
Labourer,
Central Ordnance Depot, Delhi Cantt.-110010 Applicant

(By Advocate: Mr. B.K. Berera)

Versus

1. Sh. G. Mohan Kumar,
Secretary,
Ministry of Defence
South Block
New Delhi-110001.
2. Shri Amit Sareen,
Director General of Ordnance Services (OS-8C)
Master General of Old Branch,
IHQ of MoD(Army), GHQ, PO
New Delhi-II
3. Shri JJS Bhindra,
The Commandant,
Central Ordnance Depot,
Delhi Cantt.-110010 Respondents

(By Advocate: Shri S.M. Zulfiqar)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel of the parties. We have perused the order passed by this Tribunal and compliance report filed by the respondents. It appears that in terms of order passed by this Tribunal, arrears amounting to Rs. 2372/- has already been deposited to the applicant's account and the MACP has already been granted to him w.e.f. 01.09.2008. Therefore, we are of the opinion that the order of this Tribunal stands complied with. Accordingly, the CP is closed and notices issued to the respondents are discharged. However, if any grievance of

the applicant still survives, he will be at liberty to take recourse in accordance with law.

(K.N. Shrivastava)
Member (A)

/sarita/

(Raj Vir Sharma)
Member (J)